

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)
NOTIFICATION**

Jaipur, March 20, 2018

No. F. 2 (46) Vidhi/2/2017.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of Rajasthan Bhoomi Vidhiyan Nirsan Adhiniyam, 2018 (2018 ka Adhiniyam Shankhyank 8):-

(Authorised English Translation)

THE RAJASTHAN LAND LAWS REPEALING ACT, 2018

(Act No. 8 of 2018)

[Received the assent of the Governor on the 19th day of March, 2018]

An

Act

to repeal certain land laws.

Be it enacted by the Rajasthan State Legislature in the Sixty-nine Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Rajasthan Land Laws Repealing Act, 2018.

(2) It shall come into force at once.

2. Repeal of certain land laws.- The land laws specified in the Schedule are hereby repealed and the provisions of the Rajasthan General Clauses Act, 1955 (Act No. 18 of 1955) shall apply to such repeal.

SCHEDULE

(See section 2)

S. No.	Year	Act No.	Short title of Acts
1	2	3	4
1.	1958	2	The Rajasthan Revenue Laws (Extension) Act, 1957
2.	1960	30	The Rajasthan Holdings Consolidation Operation Validating Act, 1960

1	2	3	4
3.	1966	21	The Rajasthan Land Revenue (Amendment and Validation) Act, 1966
4.	1979	6	The Rajasthan Imposition of Ceiling on Agricultural Holdings (Amendment and Validation) Act, 1979

Manoj kumar vyas
Principal Secretary to the Government